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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.463 of 2013

Cuttack this the 19th day of July, 2013

CORAM:

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

Sri Babulu Soren, aged about 32 years, S/o. Sunaram Soren, Vill-Sardarbandh, PO-Chudamanipur, Via-Hatigarh, Dist-Balasore

...Applicants

By the Advocate(s) Mr.D.K.Mohanty

-VERSUS-

Union of India represented through

1. The Director General of Posts, Ministry of Communications, Dept. of Posts, Dak Bhawan, Sansad Marg, New Delhi-1
2. Chief Post Master General, Odisha Circle, Bhubaneswar, Dist-Khurda-751 001
3. The Superintendent of Post Offices, Balasore Division, Balasore-756 001
4. Inspector of Posts,Soro Sub Division, At/PO-Soro, Dist-Balasore

...Respondents

By the Advocate(s) – Mr.S.Barik

ORDER(Oral)

HON'BLE SHRI A.K.PATNAIK, MEMBER(J):

Heard Sri D.K.Mohanty, Learned Counsel for the applicant and Mr.S.Barik, Learned Additional Central Government Counsel appearing for the Respondents and perused the materials on record.

2. In this Original Application, the applicant has challenged the inaction of the Respondents in issuing offer of appointment to the applicant in the post of G.D.S.B.P.M., Radhaballavpur B.O. in account with Soro MDG under Balasore S.O. though he has been duly selected for the said.



3. Shri Mohanty submitted that in pursuance of an advertisement dated 10.10.2012, the applicant applied for the post of GDSBPM, Radhaballavpur BO as he was fulfilling all the eligibility criteria and ultimately, he was called to face the selection test for the said post. Thereafter, vide letter dated 14.1.2013, he was intimated that he has been provisionally selected and he was directed to fulfill the conditions as stated in letter dated 14.1.2012 for his engagement. This letter is annexed to the O.A. as at Annexure-A/3. Shri Mohanty further submitted that the applicant in obedience to the said letter dated 14.1.2013 has submitted all the required qualification/documentary evidence before the Respondent No.2 vide Annexure-A/4 and even though six months have elapsed in the meantime, till date no appointment order has been issued in his favour. Aggrieved with the above, the applicant has made a representation dated 4.4.2013 to Respondent No.3 and having received no response, he has approached this Tribunal in the present O.A.

4. In the circumstances, without entering into the merit of the case, this O.A. is disposed of with direction to Respondent No.3 to consider the above said representation of the applicant, if it is still pending, taking into account the selection of the applicant to the post of GDSBPM, Radhaballavpur BO and communicate the result thereon to the applicant by way of a reasoned and speaking order, within a period of sixty days from the date of receipt of this order. However, it is made clear that if in the meantime representation of the applicant

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has been disposed of, the same shall be communicated to him within a period of two weeks from the date of receipt of this order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. Send a copy of this order along with paper book to Respondent No.3 at the cost of the applicant, for which Shri Mohanty undertakes to file the postal requisites by 24.7.2013.

Free copies of this order be made over to the learned counsel for both the sides.


(A.K.PATNAIK)
MEMBER(J)

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